CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

O.A.No.631/2015

Dated this Friday the 12th day of October, 2018

Coram: Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).

Parag s/o Arun Mahajan,
 Age: 22 years, Occupation: Nil,
 R/o: At Post-Khadka,
 Tq. Bhusawal,
 District: Jalgaon-425 201.

...Applicant.

(By Advocate Shri B. M. Vaishnav).

Versus

- 1. The Union of India, through
 The Secretary,
 Ministry of Defence, Ordnance
 Factory Board,
 10-A, S.K.Bose Road,
 Kolkata-700 001.
- 2. Chief Vigilance Officer,
 Department of Vigilance,
 Ordnance Factory Board, 10-A,
 S.K.Bose Road,
 Kolkata-700 001.
- 3. Ordnance Factory Board,
 Ayudh Bhavan, 10-A,
 S.K.Bose Road,
 Kolkata-700 001, Through its
 Chairman.
- 4. Indian Ordnance Factory, Ordnance Factory Bhusawal, Tq. Bhusawal, Dist. Jalgaon, through its General Manager-425 201.

... Respondents.

(By Advocate Shri N. K. Rajpurohit and Shri P. Khosla).

ORDER (ORAL) Per : R. N. Singh, Member (Judicial)

Present.

- 1. None for the applicant.
- 2. Shri N. K. Rajpurohit and Shri P. Khosla,

learned counsel for the respondents.

- 3. This is a part-heard matter. Even on 23.08.2018 none was present on behalf of the applicant. The same was the position on 09.10.2018.
- 4. The learned counsel for the respondents Shri N. K. Rajpurohit submits that the issue raised in the present OA has already been adjudicated vide Hon'ble High Court order / judgment dated 16.04.2015 in WP No.3056/2013 and also vide order / judgment dated 07.01.2015 in WP No.36/2015.
- 5. It appears that the applicant has lost his interest in pursuing the matter. The OA is, therefore, dismissed in default for non-appearance of the applicant. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai) Member (A)

V.